

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
(CENTRAL BOARD OF DIRECT TAXES)

**NOTIFICATION**

New Delhi, the 7th July, 2026

**S.O. 3684(E).**— In exercise of the powers conferred by Schedule III [Table: Sl. No. 30] read with section 11 of the Income-tax Act, 2025 (30 of 2025), (hereinafter referred to as “the Income-tax Act), the Central Government hereby notifies the “Core Settlement Guarantee Fund (PAN: AAAJN1263G) set up by National Commodity Clearing Limited (NCCL)”, a recognized clearing corporation, in respect of the income referred against the said serial number, for the tax Year 2026-2027 onwards.

2. This notification shall be subject to the following conditions, namely:—

(a) the National Commodity Clearing Limited (NCCL) shall continue to be recognized as a clearing corporation by the Securities and Exchange Board of India in terms of Note 11 to Schedule III of the Income-tax Act; and

(b) where any amount standing to the credit of the Core Settlement Guarantee Fund and not charged to income-tax during any tax year is shared, either wholly or in part with the specified person, the whole of the amount so shared shall be deemed to be the income of the tax year in which such amount is so shared and shall, accordingly, be chargeable to income-tax; and

(c) the Core Settlement Guarantee Fund shall furnish return of income in accordance with section 263 of the Income-tax Act;

3. Failure to comply with the above conditions shall result in withdrawal of exemption under Schedule III [Table: Sl. No. 30] read with section 11 of the Income-tax Act and initiation of proceedings under the said Act.

[No. 79 /2026 / F.No.197/39/2018-ITA-I]

HARDEV SINGH, Under Secy.